

**Profit/Loss Account of RRBs**

393. SHRI ANIL BASU : Will the Minister of FINANCE be pleased to state :

(a) the overall profit or loss of all the Regional Rural Banks for the last three financial years; and

(b) the percentage of recovery of public sector banks and regional rural banks separately during the above period?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The National Bank for Agriculture and Rural Development (NABARD) has reported that the Regional Rural Banks (RRBs) incurred an overall net loss of Rs. 314 crores, Rs. 367 crores and Rs. 394 crores (latest available) in the years 1992-93, 1993-94 and 1994-95 respectively.

(b) As per data available from NABARD, the recovery performance of RRBs as a percentage of demand was 40.89 %, 41.20 % and 46.23 % as on 30th June, 1992, 30th June, 1993 and 30th June, 1994 respectively.

As per data available from the Reserve Bank of India (RBI) the overdue of public sector banks, as a percentage to outstanding advances were 17.88 % and 18.24 % as on 31st March, 1993 and 31st March, 1994 respectively.

**Anti Dumping Duty on PVC and Bisphenol-A**

394. SHRIMATI MEIRA KUMAR : Will the Minister of COMMERCE be pleased to state :

(a) the reasons for imposing anti-dumping duty on imports of PVC and Bisphenol-A;

(b) the revenue earned therefrom during 1994-95 and 1995-96, till-date, and

(c) the overall impact on consumer market due to imposition of such duty?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) The Designated Authority appointed under the Customs Tariff Act, 1975 and the rules made thereunder found that PVC Resin exported from Brazil, Mexico, South Korea and USA and Bisphenol-A exported from Japan, Russia and Brazil was being dumped into India and the same was causing injury to the Domestic Industry in India.

(b) The information is being collected and shall be laid on the table of the House.

(c) Various economic factors related to the aspect of injury are studied at the time of investigation and the analysis is adequately reflected in the findings. Analysis of economic factors subsequent to imposition of duty can be undertaken at the time of review.

**Royalty on coal**

395. SHRI SANAT KUMAR MANDAL : Will the Minister of COAL be pleased to state :

(a) whether the Government of West Bengal has strongly protested to the Centre against discrimination on coal royalty and demanded immediate payment of Rs. 1,040 crore to the State as arrears;

(b) if so, the facts of the matter;

(c) whether any action has been initiated towards royalty revision; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b) The Government of West Bengal have written to the Central Government for enhancing the rates of royalty on coal to the level allowed to the other coal producing States. They have stated that non-extension of the enhanced royalties as revised with effect from 1.8.91 and 11.10.94 have caused financial loss to them.

The enhanced rates as revised on 1.8.91 and 11.10.94 have not been made applicable to West Bengal because unlike other coal producing States, they are levying and collecting cesses on coal which is around 40% of the pithead price of coal. As a result of this impost there has been no financial loss.

(c) and (d) The last revision of royalty rates on coal has been made on 11.10.94. As per the proviso to Section 9 (3) of the Mines and Minerals (Regulation and Development) Act, 1957, the rates of royalty on coal cannot be enhanced more than once during any period of three years. The next revision, therefore, falls due after 10.10.97. Action has been initiated to constitute a Study Group to go into the details of the question of revision of royalty rates on coal for the next revision.

**Filling up of High Ranking Posts in G.I.C.**

396. SHRI SOUMYA RANJAN : Will the Minister of FINANCE be pleased to refer to the reply given on July 12, 1996 to Unstarred Question No. 354 regarding filling up of high ranking posts in G.I.C. and state :

(a) whether the posts of Chairman-cum-Managing Directors of United India Insurance Company Ltd., New India Assurance Co. Ltd. and National Insurance Co. Ltd. are lying vacant;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which these posts are likely to be filled up?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) The posts of Chairman-cum-Managing Director, New India Assurance Co. Ltd.